

SHRI ABDUL GHAFOOR : All right; I am very thankful to you for asking this question.

Firstly, the Government has not tried to conceal anything, because the report itself speaks how such irregularities have been committed. It was for your benefit and for the benefit of the House that the statement was laid on the Table of the House.

I am myself seized with these irregularities and the irregularities are such that not only the hon. Members, but the Government is also very much concerned about them and I am going to take the action called for.

SHRIMATI GEETA MUKHERJEE : When was report submitted and when was the action taken ?

SHRI ABDUL GHAFOOR : The preliminary report was received in the Vigilance Cell on 5-1-84, and the detailed report was received by the Vigilance Cell on 2-4-84. Memos submitted by CE on 14-7-84 Memo issued on 18-10-1984. Memo has been issued to one EE, 4 Engineers, 2 Assistant Engineers, and 4 Junior Engineers. Some replies have been received and some we are awaiting. You know, when action is going to be taken then there are certain rules and procedure which shall have to be followed. Otherwise everything will become null and void. So, first they are asked within a certain specified period of time to explain why these irregularities have been committed. Then some of them send replies and some of them take time. So, we are going to give them all the rope, before we hang them.

SHRIMATI GEETA MUKHERJEE : I would like to know where the rope's end is.

(Interruptions)

MR. SPEAKER : She wants to cut short the rope.

SHRI ABDUL GHAFOOR : The hon. member is very vigilant and here the Minister is also equally vigilant. So there is nothing to worry.

Possession of Land to the Allottees in Sector—VII of the Rohini Scheme

***24. SHRI HARI KRISHNA SHASTRI :** Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether possession of land to the allottees in Sector VII of Rohini Scheme of Delhi Development Authority has been given;

(b) whether the allottees have been permitted to start construction on the plots;

(c) if not, the reasons for not permitting the construction; and

(d) the time likely to be taken in allowing the construction ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) out of 4808 plots allotted in Sector VII in the first two draws, possession has been given to 2752 allottees.

(b) Yes, Sir.

(c) and (d). Do not arise.

SHRI HARI KRISHNA SHASTRI : I am asking this question through you, because a lot of suffering is caused to the people in this sector, due to some bureaucratic problems. I am sure the hon. Minister is aware that the cost of construction is increasing day by day and the allottees of these plots are very poor people. Will the Minister see that the allottees get their allotment properly and early. Also, they should be given the maps and other things in time, so that there need not be any complaints.

SHRI ABDUL GHAFOOR : Certainly, What the hon. member has suggested will be looked into very carefully. There are certain things. When the DDA allots plots, certain things are demanded from those persons to whom the lands are allotted. When they make delay in giving these specific things, then the delay takes place. So far as the question of allotment of plots is concerned, I find from the answer given in the paper that somewhere

some delay has occurred and I will see that this delay does not occur in future.

SHRI D.K. NAIKAR : In connection with this question, I would like to tell the hon. Minister that because of some complications in the land acquisition proceedings, housing activities are not carried out so rapidly as expected. I want to know whether the Minister is going to bring in some amendments to the Land Acquisition Proceedings Act; and whether he proposes to implement the procedure in respect of acquisition of land, so that the acquisition proceedings will be held very rapidly.

SHRI ABDUL GHAFOOR : I think some amendments were made so far as land acquisition is concerned, to simplify the procedure.

[Translation]

SHRI GIRDHARILAL VYAS : Mr. Speaker Sir, the farmers are paid meagre compensation for the land acquired by D.D.A. and when the plots are allotted it charges very high prices...*(Interruptions)*.

The applications of those people who had applied for other than Rohini Scheme have been pending for three to four years. Applications of the period when Shri Buta Singh was the Minister are still pending and allotments have not yet been made to them. I want to know the time by which the allotments would be made to them.

SHRI ABDUL GHAFOOR : There are so many applications. You know that the policy of the Government is to make allotment as early as possible.

You are well aware of the difficulties being faced in acquiring land. Even then efforts would be made in this regard. You will find that a Bill is being brought here about the National Capital Region in the current session of the Lok Sabha. It will include some parts of Rajasthan, U.P. and Delhi. In case land is available, all facilities would be made easily available to those people who want to build their own houses.

[English]

MR. SPEAKER : Shri Amarsinh

Rathawa is not there; Shri B.V. Desai is not there, and Shri Chintamani Jena is also not there. So, we have our first hat trick to-day. Now Shri D.L. Baitha.

Disappearance of Rice from FCI

*28. **SHRI D.L. BAITHA :** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether an organisation of fair price ration shops has alleged that 45 quintals of rice has disappeared from the godown of Food Corporation of India belonging to three ration shop owners of Paharganj, New Delhi, despite the fact that the full amount required was deposited on the 28 November, 1984 by bank Draft; and

(b) if so, reaction of Government thereto ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) & (b) It is true that 77 bags of specified food articles (wheat, rice and sugar) pertaining to six fair price shops which had deposited Bank Drafts for them on 28 November 1984 were misplaced in the Food Corporation of India's godown at Central Telegraph Office, Pusa, New Delhi. After physical verification of the godown the bags have since been delivered to fair price shops.

SHRI D.L. BAITHA : May I know from the Minister when this physical verification of godowns was done? Was it also enquired into, i.e. to see whether there was any involvement of the employees concerned? If so, what action has been taken?

RAO BIRENDRA SINGH : I do not know the date of verification, but I understand that at the time of physical verification, no discrepancy was found. Later, action was taken on the complaint.

SHRI D.L. BAITHA : The full amount was deposited on 28th November. So, it was very essential to know when this verification was done, because when a deposit was made on 28th November, if the